

Regarding reserving seats for local residents for job and imposing penalties to companies for non-adherence to environmental rules and local employment norms

SHRIMATI MALVIKA DEVI (KALAHANDI): Thank You, Madam for giving me an opportunity to speak today during Zero Hour. I would like to draw the attention of the Ministry of Heavy Industries to a matter of urgent concern in aspirational districts where migration is the biggest problem and continues to be so. What comprehensive measures are being taken to ensure that the companies operating in these districts prioritise the employment of local residence thereby reducing migration and strengthening the local economy?

Additionally, what steps have been taken to ensure that these companies strictly adhere to the pollution norms and the local roads damaged by them are maintained and repaired by them. Further, has the Government mandated any regulatory quota requiring companies to hire a specific percentage of workforce from the local population? If so, what is the population percentage?

I also seek to know what penalties, fines and punitive actions are imposed on companies that violate local employment norms, environmental rules and Government mandated regulations? How effectively has these been adhered to? What steps does the Government intend to take further to strengthen and tighten these rules?

Madam, please look into this because as a mandatory thing, the people of the local area really want jobs as migration is a big problem.